

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 123
(IB)-191(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt. Ltd. Applicant/Petitioner
v.
Sameeksha Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 16.03.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	Mr. Sanjay Bhatt & Ms. Niharika Sharma, Advs.
For the Petitioner	Mr. Apoorv Agarwal
For the EARCL	Mr. Atul Sharma & Mr. Shanshank Lal, Advs.
For the Corporate Debtor	Mr. Apooov Agarwal, Ms. Megha Chaubey & Ms. Chandni Aggarwal, Advs.

ORDER

List on 31.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)